

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 122
(IB)-922(PB)/2018

IN THE MATTER OF:

State Bank of India

.... Applicant/petitioner

v.

M/s. Advance Sufactanta India Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 21.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. G.P. Madaan, Mr. Utkarsh Mishra & Ms. Anju
Bhushan Gupta, Advs.
Ms. Anju B. Gupta, Adv. Along with Mr. K.G. Somani,
RP

ORDER

CA-1266(PB)/2019

Mr. Ashok Mahindroo, member of Suspended Board of Directors of the corporate debtor present in person and has apprised us that in the five factories belonging to the corporate debtor the computers/monitors are available which can be operated by shifting them to a place where the electricity supply is available and the Resolution Professional may retrieve the data from those computers. Mr. Mahindroo states that he will offer every help by providing the password etc. to access the information so that Resolution Professional may carry the Corporate Insolvency Resolution Process in accordance with the provisions of the Insolvency & Bankruptcy Code. The RP along with Mr. Mahindroo shall visit the factory premises as the computers are catered at various places like




Puducherry, Manglore etc. The needful shall be done within two weeks and to take the computers to a place where they can be operated. For the aforesaid purpose RP may engage an information technology expert. The affidavit in that regard be filed by the RP if further information remains to be received. The whole data may be retrieved and report it to the NCLT.

List for the further consideration on 09.12.2019.



(M.M. KUMAR)
PRESIDENT



(S.K MOHAPATRA)
MEMBER (TECHNICAL)

21.11.2019
Ritu Sharma